

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA No.29/2015 in
OA No.3616/2013

New Delhi this the 15th day of January, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Brijender Singh,
S/o Late Sh.Hari Singh,
Aged about 56 years
(Working as Suptd (E-1),
Director of Education,
Govt. of NCT of Delhi
Old Secretariat, Delhi-110054
R/o 4/2874, Gali No.4, Dehari Colony,
Shahdara, Delhi-110032

Address for Service:-

Sh.M. C. Gupta, Advocate,
CAT (PB), BAR Room,
Copernicus Marg, New Delhi-110001

-Applicant
(By Advocate Mr. R.K. Shukla)

VERSUS

1. The Lt. Governor,
Govt. of NCT of Delhi,
1, Raj Niwas, Delhi-110054
2. The Govt. of NCT of Delhi through
Chief Secretary,
5th Floor, A-Wing, Delhi Secretariat,
I.P. Estate, New Delhi-110002
3. The Director of Education,
Govt. of NCT of Delhi,
Old Secretariat, Delhi-110054

- Respondents

(By Advocate Shri Vijay Pandita)

ORDER (Oral)**Justice Permod Kohli:**

Heard learned counsel for the parties.

2. This review is directed against the judgment dated 11.11.2014 passed in OA No.3616/2013. The grounds of review are enumerated in Paragraphs-II & III.

3. We have carefully perused the grounds of review and gone through the judgment impugned. As a matter of fact, the review applicant has challenged the findings of the Tribunal on their merit. It is settled principle of law that the review jurisdiction is exercisable within the scope and ambit of Order XLVII, Rule (1) of CPC, readwith Rule-17 of the Central Administrative Tribunal (Procedure) Rules, 1987 on the following three grounds:-

- “i) An error apparent on the face of record;
- ii) discovery of new facts which were not hitherto within the knowledge of the review applicant despite due diligence; and
- iii) Any other sufficient cause".

3. No such ground has been made out in this Review Application.

4. In this view of the matter, this Review Application is dismissed.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

